

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.318/11

Monday this the 11th day of April 2011

C O R A M :

**HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER
HON'BLE Mr.K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER**

Sarosh K.C.,
S/o.Ratnakaran Thampi,
Gramin Dak Sevak Mail Deliverer,
Kadachira SO, Payyannur Sub Division,
Kannur Postal Division.
Residing at Janani, Kakkattuchalil,
PO Thottada, Kannur – 7.Applicant

(By Advocate Mr.O.V.Radhakrishnan,Sr. along with Mr.Gens George)

V e r s u s

1. Union of India represented by its Secretary,
Department of Posts, Ministry of Communications,
New Delhi.
2. Chief Postmaster General,
Kerala Circle, Thiruvananthapuram.
3. Superintendent of Post Offices,
Kannur Division, Kannur.
4. Sub Divisional Inspector of Post Offices,
Payyannur Sub Division, Payyannur – 670 307.Respondents

(By Advocate Ms.Deepthi Mary Varghese,ACGSC)

This application having been heard on 11th April 2011 this Tribunal on the same day delivered the following :-

O R D E R

HON'BLE Mr.GEORGE PARACKEN, JUDICIAL MEMBER

The applicant was selected for appointment on regular basis to the post of Gramin Dak Sevak Mail Deliverer, Kadachira in the TRCA of Rs.4220-75-6470 with effect from 30.12.2010. Thereafter, he has



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submitted Annexure A-4 representation dated 3.2.2011 requesting to transfer him to the post of GDS BPM, Aril, Pattuvam pointing out his physical conditions and personal difficulties. However, the respondents did not consider the aforesaid representation. The respondents have, thereafter, issued the Annexure A-5 notice dated 19.1.2011 inviting application for filling up the post of GDS MP at Mattul Post Office in the TRCA of Rs.2870-50-4370. When the applicant came to know about it he made the Annexure A-6 representation dated 15.3.2011 enclosing therewith medical certificate. The apprehension of the applicant is that if the aforesaid post is filled up in terms of the Annexure A-5 notice his representation will become infructuous. He has, therefore, sought a direction to the respondents to declare that he is eligible and legally entitled for a transfer from the post of GDS MD, Kadachira to the post of GDS MP, Mattul in terms of Annexure A-2 Memorandum dated 17.7.2006 issued by the Government of India, Ministry of Communications & I.T., Department of Posts, regarding limited transfer facility to Gramin Dak Sevaks.

2. Smt.Deepthi Mary Varghese appeared on behalf of the respondents on receipt of an advance copy of the OA. She has submitted that the OA is pre-mature as the applicant's request for transfer is still pending consideration.

3. In the above facts and circumstances, we dispose of this OA with a direction to the 2nd respondent, namely, Chief Postmaster General, Kerala Circle, Thiruvananthapuram, to consider the aforesaid Annexure A-6 representation of the applicant and decide the matter within a period of one

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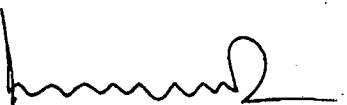
month from the date of receipt of a copy of this order. In the meanwhile, the respondents shall not make any appointment to the post of GDS MP, Mattul in terms of the Annexure A-5 notice dated 19.1.2011. However, we make it clear that this order will not prevent the respondents from processing the applications received on the basis of Annexure A-5 notice.

There shall be no order as to costs.

(Dated this the 11th day of April 2011)


K.GEORGE JOSEPH
ADMINISTRATIVE MEMBER

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GEORGE PARACKEN
JUDICIAL MEMBER